

Item No.7



## Central Administrative Tribunal Principal Bench, New Delhi

M.A. No. 898/2021  
O.A. No. 710/2021

This the 26<sup>th</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

I.S. Gaur  
S/o Shri Ghasi Ram  
R/o H.No. U-46, Gautam Colony  
Narela, New Delhi-110040.

.. Applicant

(By Advocate: Mr. Yashpal Rangi)

### VERSUS

Govt. of NCT of Delhi & Ors. Through:

1. Chief Secretary  
Govt. of NCT of Delhi  
New Secretariat, I.P. Estate  
New Delhi-110002.
2. The Secretary (Education)  
Old Secretariat, Sham Nath Marg  
Delhi.
3. The Director  
Directorate of Education  
Old Secretariat, Sham Nath Marg  
Delhi.

.. Respondents

(By Advocate: Mr. H.A. Khan)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

MA 898/2021 is filed with a prayer to condone the delay of 10,526 days, which is equivalent to about 28 years, i.e. almost one generation. The applicant intends to challenge the order of dismissal said to have been passed against him in the year 1991. Even for the best possible reasons and even if a person may have suffered the most miserable circumstances, such a delay of about three decades cannot be condoned.

2. We reject the MA. The O.A. shall also stand rejected.

There shall be no order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/lg/jyoti/mbt/akshaya